

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3589  
ANSWERED ON:15.05.2006  
SPECIAL LABOUR LAWS  
Barad Shri Jashubhai Dhanabhai

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government intend to introduce special labour laws for economic zones, export oriented units, small scale units and rural industries separately;
- (b) if so, the details thereof; and
- (c) the steps the Government proposes to improve the labour laws so that these employment oriented units may compete with large units in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a): No, Sir.

(b): Does not arise.

(c): Review/updation of labour laws is an ongoing process in order to bring them in tune with the emerging needs of the economy such as increasing production, productivity, employment etc. The required changes in the labour laws are accomplished by the Government after detailed consultation with the social partners with a view to harmonize the interests of all stake holders.